



**LEGISLATIVE ASSEMBLY
OF
GOA, DAMAN AND DIU**

**The Goa, Daman and Diu
Legislative Diploma No. 1984
dated 14-4-1960 (Fourth
Amendment) Bill, 1984**

(Bill No. 4 of 1984)

(By *Shri C. U. Chodankar*)

*The Bill
is
Bill
No.
4*

(To be introduced in the Legislative Assembly
of Goa, Daman and Diu)

The Goa, Daman and Diu Legislative Diploma No. 1984

dated 14-4-1960 (Fourth Amendment) Bill, 1984

(Bill No. 4 of 1984)

A

BILL

to further amend the Legislative Diploma No. 1984 dated 14-4-1960.

Be it enacted by the Legislative Assembly of Goa, Daman and Diu in the Thirty-fifth Year of the Republic of India as follows:—

1. **Short title and commencement.**— (1) This Act may be called the Goa, Daman and Diu Legislative Diploma No. 1984 dated 14-4-1960 (Fourth Amendment) Act, 1984.

(2) It shall come into force at once.

2. **Amendment of Article 13.**— In Article 13 of the Legislative Diploma No. 1984 dated 14-4-1960, after the words “deposited in any”, the words “Nationalised Bank or any” shall be inserted.

Statement of Objects and Reasons

As per Article 13 of the Legislative Diploma No. 1984 dated 14-4-1960, the funds of the Provedoria de Assistencia Publica is to be deposited in any Cooperative Bank notified by the Administrator in the Official Gazette. However, in this territory, all the Nationalised Banks, are advancing small loans to needy persons under various schemes drawn up under the 20 - Point Programme of the Prime Minister. Consequent upon the restricting the Provedoria to deposit its funds only in Cooperative Banks, the Nationalised Banks are finding it difficult to implement various schemes for which they have to finance.

2. Earlier, the Provedoria is to distribute its funds amongst all the banks including Cooperative Banks and these funds were in turn were being used by the Banks to assist small borrowers.

3. The amendment seeks to enable the Provedoria to deposit their funds in Nationalised Banks also so that, the programme which is meant for upliftment of weaker sections are not jeopardised.

Financial Memorandum

No financial implications are involved in the Bill.

Panaji,

6th March, 1984.

SHRI C. U. CHODANKAR

M. L. A.

Assembly Hall,

Panaji,

12th March, 1984.

M. M. NAIK

Secretary to the Legislative
Assembly of Goa, Daman and Diu.

(Annexure to Bill No. 4 of 1984)

The Goa, Daman and Diu Legislative Diploma No. 1984
dated 14-4-1960 (Fourth Amendment) Bill, 1984

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Legislative Diploma No. 1984, dated 14th April, 1960
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Article 13.— The Administrator shall under notification published in the Official Gazette, determine that the funds of Provedoria de Assistencia Publica be deposited in any Co-operative Bank Limited. The withdrawals of the funds so deposited shall be made by cheques signed by the Director of Provedoria and Administrative-cum-Accounts Officer.

Assembly Hall,
Panaji,
12th March, 1984.

M. M. NAIK
Secretary to the Legislative
Assembly of Goa, Daman and Diu.